<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 258 OF 2015

Dated: 15th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

| Punjab State Power Corporation Ltd Vs. | l. & Anr. | | | Appellant(s) |
|---|-----------|--------------------------------------|--------|---------------|
| M/s G.N. General Mills & Anr. | | | | Respondent(s) |
| Counsel for the Appellant (s) | : | Mr. Sunny Raman Mr. Karunakar Mah | | Counsel for |
| Counsel for the Respondent(s) | : | Mr. Sakesh Kumar | for Re | spondent No.2 |

<u>ORDER</u>

Learned counsel, Mr. Sunny Raman, representing Mr. Karunakar Mahalir, learned counsel appearing for the Appellant, submitted that learned counsel, Mr. Karunakar Mahalir, appearing for the Appellant is suffering from high fever and he is not able to appear in the matter before this court today. Therefore, due to personal inconvenience, he prays that one week's time may kindly be granted.

Submission made by the learned counsel, Mr. Sunny Raman, representing Mr. Karunakar Mahalir, learned counsel appearing for the Appellant, at supra, placed on record.

The learned counsel, Mr. Sakesh Kumar, appearing for the Respondent No.2 submitted that he does not have any objection to the adjournment in the light of the aforesaid submissions made by the learned counsel appearing for the Appellant.

In the light of above submissions, post the matter for hearing on <u>03.01.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member Pr/js (Justice N.K. Patil) Judicial Member